

reconstruction of public property through an International Bank for Reconstruction and Development (IBRD) aid package; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) The Government of Karnataka has reported the number of fully damaged houses as 56,500, all in rural areas, needing reconstruction after the flash floods of October-November, 1992.

With a view to assist the State Govt. in reconstruction of fully damaged houses, HUDCO had made a special loan allocation of Rs. 10 crores during 1992-93 over and above the normal allocation for the State. The State Government had been requested by HUDCO to submit schemes to avail of the above loan assistance during 1992-93. HUDCO has reported that it has not so far received any proposal from the Government of Karnataka or from any agency nominated by the State Government for reconstruction of houses/dwelling units damaged in last years' flash floods. Government has since approved a package of reconstruction programme with funding pattern of 30% Central Subsidy, 30% State Government Subsidy and 40% HUDCO loans.

(c) and (d) No such project report has been received in the Ministry of Urban Development from Government of Karnataka.

Alleged misuse of Training Grants in Air Force

3286. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that the grants earmarked for training purpose in Air Force are being misutilised for purchase of items of stationery;

(b) if so, the reasons therefor and

(c) the corrective steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) No, Sir. There

is no misutilisation of grants earmarked for training purpose in Air Force. The items are purchased out of Training grants as per authorisation by a Government sanction issued in 1988.

(b) Does not arise.

(c) Does not arise.

Development of Non-Conventional energy sources in Chandigarh

3287. SHRI PAWAN KUMAR BAN-SAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Territory of Chandigarh has been selected for the development of Non-Conventional sources of energy;

(b) if so, the details thereof and the projects undertaken during each of the last three years; and

(c) the schemes proposed for the next three years and the amount likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) The Ministry of Non-Conventional Energy Sources is implementing a country-wide programme for the development, dissemination and popularisation of various types of non-conventional energy systems and devices through State Government departments/implementing agencies and Union Territories, including in the Union Territory of Chandigarh.

(b) Status of Installation of various types of non-conventional energy systems and devices during last three years and cumulative achievements upto March, 1993 is given at Statement 'A'.

(c) Physical targets under various schemes/programmes on non-conventional energy sources are decided on year to year basis and funds are released accordingly. The schemes proposed to be taken up for the next three years, are continuation of National Programme on Improved Chulha, National Project on Biogas Development, propagation of solar energy system and devices, etc.